

ITEM NO.29

COURT NO.5

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s).204/2023

TELUGU UMADEVI KRISHNAIAH & ANR.

Petitioner(s)

VERSUS

STATE OF BIHAR & ORS.

Respondent(s)

(IA No. 95503/2023 - APPLICATION FOR PERMISSION, IA No. 95492/2023 - APPLICATION FOR PERMISSION, IA No. 93339/2023 - EX-PARTE STAY, IA No. 93340/2023 - EXEMPTION FROM FILING O.T., IA No. 95505/2023 - EXEMPTION FROM FILING O.T., IA No.106329/2023 - INTERVENTION APPLICATION)

Date : 11-08-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. Sidharth Luthra, Sr. Adv.
Ms. Tanya Shree, AOR
Mr. Ritu Raj, Adv.
Mr. Sarthak Karol, Adv.
Mr. Ayush Anand, Adv.
Ms. Rajini Gupta, Adv.
Mr. Lakshya Singh, Adv.

For Respondent(s) Mr. Ranjit Kumar, Sr. Adv.
Mr. Manish Kumar, AOR

Mr. Dinesh Dwivedi, Sr. Adv.
Mr. Gopal Singh, AOR

Dr. A.P. Singh, Adv.
Ms. Geeta Chauhan, Adv.
Mr. V.P. Singh, Adv.
Ms. Richa Singh, Adv.
Ms. Pratima Rani, Adv.
Mr. Sadashiv, AOR

Mr. Fauzia Shakil, AOR

Mr. Rajan Kr. Chourasia, Adv.
Mr. Arvind Kumar Sharma, AOR

Applicant-in-person, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the respondents shall be at liberty to

file additional affidavit, if any, within two weeks. Rejoinder affidavit, if any, be filed within one week thereafter.

Post the matter on 26.09.2023.

(ARJUN BISHT)
COURT MASTER (SH)

(PREETHI T.C.)
COURT MASTER (NSH)